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Central Administrative Tribunal
Principal Bench

O.A.No.2629/97

Hon'ble Mr. Justice K.M.Agarwal, Chairman
Hon'ble Mr. R.K.Ahooja, Member(A)

New Delhi, this the 27th day of January, 1998

Smt. Kiran Kumari Misra
w/o Shri A.K.Misra
r/o F-14, Jhilmil Colony
Delhi.

... Applicant

(By Shri V.K.Singh, Advocate)

Vs.

1. Govt. of N.C.T. of Delhi
5, Shamnath Marg
Delhi
through Director Education.

2. Sarvodya Bal Vidyalaya
Vivek Vihar
Delhi
through its Principal.

... Respondents

(By Shri N.D.Kaushik, Supdt., Departmental Representative)

O R D E R (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

The Departmental Representative submits that the respondents have released the salary of the Petitioner w.e.f. 29.10.1993 and that is how the relief claimed in the Petition has been satisfied.

2. The learned counsel for the Petitioner did not dispute that the amount has been received but he submitted that so far the Ranchi University has not given the original certificate of the applicant.

3. Ranchi University is not a respondent before us. The only prayer made in the OA is for directing the respondents to release the salary of the Petitioner w.e.f. 29.10.1993 without insisting for production of original I.Sc certificate till the same was released by the Ranchi University. If without insisting

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for the certificate the payment has been made, we fail to understand what remains to be decided in the OA. Accordingly, this Original Application is dismissed as having become infructuous after the main relief in the OA is given by the respondents.

4. The letter dated 27.1.1998 of Sarvodya Bal Vidyalya in compliance with the showing that the reliefs claimed by the applicant have been granted to him, be kept on record. No costs.

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(K.M. AGARWAL)
CHAIRMAN

R.K. Ahuja
(R.K. AHUJA)
MEMBER(A)

/rao/